## Central Administrative Tribunal Principal Bench, New Delhi

OA 231/2006

this the 26<sup>th</sup> day of October, 2015

Hon'ble Mr. V.Ajay Kumar, Member (J) Hon'ble Dr.Birendra Kumar Sinha, Member (A)

Vinod Kumar Singh S/o Shri Anup Singh T-677, BN/6A, Ranjit Nagar New Delhi – 110 064 (By Advocate: None)

..... Applicant.

Versus

- Union of India through its Secretary
   Ministry of Agriculture
   Krishi Bhawan
   Rafi Marg
   New Delhi
- Delhi Milk Scheme
   Through its General Manager
   West Patel Nagar
   New Delhi

.....Respondents

(By Advocate: Shri M.K.Bhardwaj )

## ORDER (ORAL)

## By Hon'ble Mr. V.Ajay Kumar, Member (J)

Notices issued to the applicant and also to his counsel returned unserved with remarks that "no such person" and "left" respectively.

It is noticed that none appeared for the applicant on the last two occasions. Today, also neither the applicant nor his counsel appeared even on the second call. In the circumstances, the OA is dismissed for default and for non prosecution.

(Dr.Birendra Kumar Sinha) Member (A) (V.Ajay Kumar) Member (J)

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